

COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

**Appeal No. 207 of 2017 & IA Nos. 791, 990 &
991 of 2017 & IA Nos. 209 & 212 of 2018**

Dated: 20th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Sri Murralli M. Baaladev Appellant(s)

Vs.

The Karnataka Renewable Energy Development Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Ujjal Banerjee

Counsel for the Respondent(s) : Mr. G.S. Kannur
Mr. Nithin Saravanan
Mr. Rajat Sabu for R-1 & R-2

ORDER

I.A. No. 990 & 991 of 2017

(Appln. for condonation of delay in filing reply)

In these applications, the applicants/respondents have prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicants and perused the explanation offered for the delay in filing replies. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

IA NOs. 209 & 212 OF 2018
(Appl. for condonation of delay in filing rejoinder)

In these applications, the applicant/appellant has prayed that delay in filing rejoinders may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinders. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinders is condoned and rejoinders are taken on record. Applications are disposed of.

Appeal No. 207 of 2017

List the matter on **03.05.2018**.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member